

9. Shri Dilip K. Biswas (Department of Environment) *Member*
10. Dr. H.R. Bhojwani (CSIR) *Member*
11. Shri K.G. Narayanan (DRDO) *Member*
12. Shri Anand Swarup (Ministry of Commerce) *Member*
13. Shri N.P. Singh (Secretary, TPIC) *Member and Convenor*

Setting up of National Security Guard

427. SHRI SHRIKANT VERMA:
Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government propose to set up a new force—the national security guard; and

(b) if so, what are the details in this regard?

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN): (a) Yes, Sir.

(b) The Force is in the process of being raised. It will not be in the public interest to disclose details.

Release of hijackers of Indian Airlines Planes

428. SHRIMATI MONIKA DAS:
SHRI NAND KISHORE BHATT:

Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that the Government of Pakistan have finally rejected India's demand for the release of hijackers of the Indian Airlines planes and the two planes hijacked in 1984; and

(b) if so what action is being taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KHURSHID ALAM KHAN): (a) and (b) Despite our repeated requests, the Pakistan Government has neither repatriated to India nor put on trial the 14 hijackers apprehended in the hijacking incidents of September, 1981 and July,

1984. Government are continuing to pursue the matter with the Government of Pakistan. The matter has also been brought to the notice of the International Civil Aviation Organisation.

Narora Atomic Power Plant

429. SHRI VIRENDRA VERMA:
Will the PRIME MINISTER be pleased to state:

(a) the year when the construction work of Narora Atomic Power Station in Uttar Pradesh was started and by when it was scheduled to be completed;

(b) whether it is behind schedule, if so, what are the reasons therefor;

(c) the date by which power is likely to be generated from this station and what will be its capacity in M.W.; and

(d) what were the original estimates for this station and the amount spent so far and the amount likely to be incurred till its completion?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY SPACE AND ELECTRONICS (SHRI SHIVRAJ PATIL): (a) Financial sanction for the Narora Atomic Power Project was obtained in 1974 and construction work commenced in 1976. At the time of sanction the two units were scheduled to be commissioned in 1981 and 1982 respectively.

(b) Problems faced in land acquisition, delay in finalisation of design due to uncertainties regarding avail-

ability of cooling water, seismic requirements etc. and delays in the delivery of major equipment are the main factors causing a slippage in the project schedule.

(c) The two units each of 35 MWe capacity are expected to be commissioned in 1987-88 and 1988-89 respectively.

(d) At the time of financial sanction the station was estimated at Rs. 209.89 crores. Expenditure incurred upto end March, 1984 is Rs. 274.81 crores and the revised sanctioned cost is Rs. 399.64 crores.

430. [Transferred to the 22nd January, 1985].

दिल्ली में: गे से पीड़ित लोगों को मुआवजा

431. श्री शंकर सिंह बाघेला : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान 10 जनवरी, 1985 के "इंडियन एक्सप्रेस" में प्रकाशित इस आशय के समाचार की ओर दिलाया गया है कि गत नवम्बर मास में दिल्ली में हुए दंगों से पीड़ित अनेक विस्थापितों को अभी तक जान और माल की क्षति से संबंधित समुचित मुआवजा नहीं मिला है और जिनके मुआवजे स्वीकृत भी हुये हैं उनकी शिकायत है कि जो दंग मुआवजे की राशि निश्चित करने के लिए अधिकारियों ने अपनाये हैं, वे मनमाने हैं;

(ख) यदि हां, तो इस संबंध में ब्यौरा क्या है; और

(ग) सरकार द्वारा इस संबंध में अब तक की गई कार्यवाही अथवा की जाने वाली कार्यवाही का ब्यौरा क्या है?

गृह मंत्रालय में राज्य मंत्री (श्रीमती राम झलारी सिंह) : (क) से (ग) सरकार ने समाचार देखा है दिल्ली प्रशासन

ने सूचित किया है कि 11-1-1985 तक, अक्टूबर-नवम्बर, 1984 में दिल्ली में हुए हाल के दंगों में जान और माल के नुकसान का मुआवजा देने के लिए 19,668 आवेदन प्राप्त हुए हैं। इनमें से 19,650 दावों की जांच की जा चुकी है। 9,515 दावों को स्वीकार किया गया है जबकि शेष मामले ठोस नहीं पाये गए। दावेदारों को 4.30 करोड़ रुपये वितरित किए गए। इससे यह स्पष्ट होता है कि अधिकतर दावों पर विचार किया गया है और उपयुक्त सत्यापन के बाद वास्तविक मामलों में भुगतान कर दिया गया है। दिल्ली प्रशासन ने, मुआवजे की राशि के निर्धारण में कोई मनमानी नहीं की थी। इसका निर्धारण सरकारी आदेशों के अनुसार और दिल्ली के राहत आयुक्त और उपआयुक्त के व्यक्तिगत पर्यवेक्षण में उपयुक्त संवीक्षा और सत्यापन के बाद किया गया।

Celebration of International Youth Year

432. SHRI S. W. DHABE: Will the PRIME MINISTER be pleased to state:

(a) whether Government have drawn up any plans to celebrate the International Youth Year-1985 in India;

(b) if so, what are the details thereof; and

(c) what concrete programme has been drawn up to promote the cause of sports amongst the Youth during the Year?

THE MINISTER OF STATE IN THE DEPARTMENT OF YOUTH AFFAIRS AND SPORTS (SHRI R. K. JAICHANDRA SINGH): (a) Yes, Sir.

(b) A calendar of activities has been drawn up and the State Governments have been also requested to observe the Youth Year in the light of the programmes suggested in the Calendar. The activities include youth work camps, national integration camps, seminars and exhibitions on youth, sports activities etc. The National Youth Day and the Na-